

**BEFORE THE NATIONAL GREEN  
TRIBUNAL WESTERN ZONE BENCH, PUNE**

**ORIGINAL APPLICATION NO. 128 OF 2025 (WZ)**

**IN THE MATTER OF:**

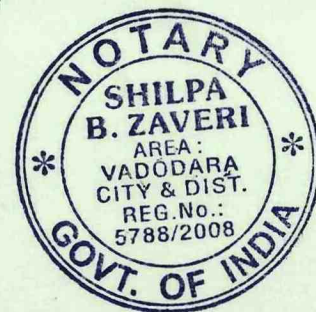
**Aditya Singh Chauhan**

: Applicants

V/s

**Gujarat Pollution Control Board & Ors.**

: Respondents



**REPLY ON BEHALF OF THE RESPONDENT No. 07: CENTRAL POLLUTION CONTROL BOARD (CPCB)**

1. That, Hon'ble NGT (WZ) vide order dated 10.03.2025 sought reply of respondents (CPCB is Respondent No. 05) in the instant matter. Thereby, the submission is made in following paragraphs.
2. That, CPCB has been constituted under Section 3 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as "Water Act, 1974"). It performs the functions under the Water Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981(hereinafter referred to as "Air Act, 1981") and the Environment (Protection) Act, 1986 (hereinafter referred to as "E (P) Act, 1986") and the rules made therein.

**PRELIMINARY SUBMISSIONS**

3. That the averments made in the application is regarding alleged discharge of untreated / partially treated liquid waste contaminated with hazardous chemicals in open grounds resulting in groundwater degradation causing harm to surrounding environment by five chemical and pharmaceutical industries located in Saykha GIDC Estate, Taluka Vagra, Distt. Bharuch, Gujarat.
4. The alleged five industries - M/s Sejal Chem Tech Industries, M/s Shlokka Dyes Private Ltd., M/s Aries Colour Chem Pvt. Ltd., M/s Sky Intermediates, M/s Horbax Medicines, are located in Saykha GIDC Estate, Bharuch.
5. The original application referred to various notice/direction issued by Gujarat Pollution Control Board to the alleged industries for violation of norms related to wastewater management and hazardous waste management during 2024-2025. The applicant also mentions about incidence of death of four cattle by consuming toxic water accumulated in adjacent area of M/s Horbax Medicines. The incident was reported in Daily Bhaskar dated 05.07.2025.
6. The applicant alleged that these (aforementioned) five industrial units are not in compliance of safeguards provided under Water Act, Air Act, Manufacture, storage, import of hazardous chemical Rules 1989, Hazardous Waste Management Rules, 2016 regarding effluent treatment and disposal.

**REPLY:**

7. That, it is humbly submitted that Consolidated Consent and Authorization (CC&A) related permissions are issued and dealt by the State Pollution Control Board (in instant matter Gujarat Pollution Control Board-GPCB).
8. That, this office has obtained status of alleged five industries from GPCB and based on the information from GPCB. GPCB carried out inspection of all five alleged units and CETP Sykha on 18.12.2025. Subsequently, Closure Direction / Show-cause Direction/Notice of



Direction were issued to all the 05 inspected units and CETP. The status of action taken / compliance verification is as follows:

- i. Closure Direction dated 09.01.2026 was issued to M/s Shlokka Dyes Private Ltd. for discharging untreated wastewater outside the premises in open earthen drain / land and also gross mismanagement of effluent treatment plant (ETP). Subsequently, the unit was inspected by GPCB on 20.01.2026 and based on compliance status, revoked the Closure Direction vide order dated 23.01.2026. An interim Environmental Damage Cost (EDC) of Rs. 3,40,000/- was collected from the unit by GPCB.
  - ii. Show-cause notice dated 09.01.2026 was issued to M/s Sejal Chem Tech Industries for mismanagement of hazardous waste and not providing flow measurement device for wastewater streams.
  - iii. Show-cause notice dated 09.01.2026 was issued to M/s Aries Colour Chem Pvt. Ltd. for mismanagement of hazardous waste, not providing flow measurement device for wastewater stream, non-connectivity of OCEMS to CPCB/GPCB portal, etc.
  - iv. Show-cause notice dated 09.01.2026 was issued to M/s Horbax Medicines for observed contaminated wastewater adjacent to the premises in open land and not providing flow meter at inlet of ETP.
  - v. Notice of Direction dated 08.01.2026 was issued to M/s Sky Intermediates for observed contaminated wastewater adjacent to the premises in open land, inadequate MEE for wastewater treatment, not providing flow meter in reuse line, not maintaining records for operation of ETP, MEE & Spray Dryer etc.
  - vi. Notice of Direction dated 08.01.2026 was issued to CETP Sykha. The Direction issued to CETP is regarding unsatisfactory operational status of treatment units and no record keeping for received / treated effluent quantity and hazardous waste disposal.
9. That it is respectfully submitted that the present status of compliance from GPCB with respect to the effluent discharge norms by the respondent industrial units, as well as the compliance of conditions specified in the respective Consolidated Consent and Authorization by the respondent industrial units may be helpful in adjudicating the matter by the Hon'ble NGT.
10. That, the answering respondent craves reply of the Hon'ble Tribunal to file additional reply, in future, if required.
11. That, in light of the above submission, it is respectfully submitted that this answering respondent i.e. CPCB, shall abide by any order(s) or direction(s) passed by this Hon'ble tribunal in the instant OA.

(Arvind Kumar Jha)

डॉ. अरविंद कुमार झा & DR Arvind Kumar Jha

Regional Director  
Central Pollution Control Board

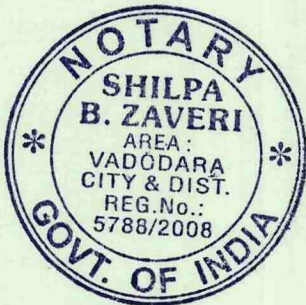
केन्द्रीय प्रदूषण नियंत्रण बोर्ड / CENTRAL POLLUTION CONTROL BOARD

(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)

(Ministry of Environment, Forest & Climate Change, Govt. of India)

क्षेत्रीय निदेशालय वडोदरा - 390023, गुजरात.

Regional Directorate, Vadodara - 390023, Gujarat.



BEFORE THE NATIONAL GREEN TRIBUNAL WESTERN ZONE  
BENCH, PUNE

ORIGINAL APPLICATION NO. 128 OF 2025 (WZ)

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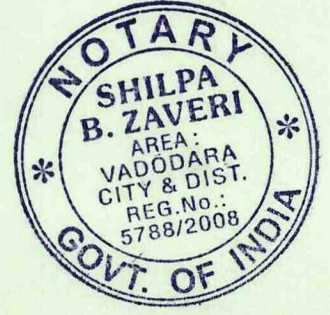
Aditya Singh Chauhan

: Applicants

V/s

Gujarat Pollution Control Board & Ors.

: Respondents



AFFIDAVIT

Regd. No.: 2777  
Date: 09/06/2026

I Arvind Kumar Jha, aged 49 years, having office at the Regional Directorate (Vadodara), Central Pollution Control Board (CPCB), Nr. VMC Ward No. 10 Office, High Tension Road, Subhanpura, Vadodara, 390023), do hereby solemnly affirm, declare on oath and state as under:

1. That the deponent is authorized representative to represent the Respondent CPCB in the present case, and as such, I am well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, and hence, I am competent and authorized to verify, sign and swear this affidavit on behalf of the Respondent CPCB.
2. That the accompanying reply may be read part and parcel of the present affidavit as I am competent to swear this affidavit.
3. That the accompanying reply has been drafted and filed under my instructions and the contents thereof are true and correct on the basis of the record maintained during ordinary course of business of CPCB and available records and documents and the contents of the same are read over and explained to me and are not repeated herein for the sake of brevity.

*Arvind Jha*  
DEPONENT

VERIFICATION

Verified at Vadodara on this 09 Day of June, 2026 that the contents of the above reply are correct and true on the basis of the record of the cases as mentioned in the day to day affairs of the CPCB. Nothing has been concealed therefrom or mis-stated.

Verified at Vadodara on this the 09 Day of June, 2026.

*Arvind Jha*  
DEPONENT

डॉ. अरविंद कुमार झा / Dr. Arvind Kumar Jha  
क्षेत्रीय निदेशालय / Regional Director  
केन्द्रीय प्रदूषण नियंत्रण बोर्ड / CENTRAL POLLUTION CONTROL BOARD  
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)  
(Ministry of Environment, Forest & Climate Change, Govt. of India)  
क्षेत्रीय निदेशालय वडोदरा - 390023, गुजरात.  
Regional Directorate Vadodara - 390023, Gujarat.

Solemnly Affirmed / Declared  
Sworn Before me by: *A. Jha*

*S. B. Zaveri*

S. B. ZAVERI  
NOTARY  
09/06/2026

My Commission expires on 28-4-2028  
SHILPA B. ZAVERI  
NOTARY